CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 312/TT/2018

Subject: Determination of transmission tariff from COD to

31.3.2019 COD to 31.3.2019 for Combined Asset: (i) 1 No. of 12 Ω Series Bus reactor at Mandola 400/220 kV (Powergrid) Sub-station along with associated bays, (ii) 1 No. of 12 Ω Series Bus reactor at Ballabhgarh 400/220 kV (Powergrid) Sub-station along with associated bays, (iii) 1 no. Series Line Reactor of 12 Ω in Dadri-Mandola 400 kV, Ckt-I and (iv) 1 no. Series Line Reactor of 12 Ω in Dadri-Mandola 400 kV, Ckt-II under "Provision of Series

Reactors in Northern Region".

Date of Hearing : 11.7.2019

Coram : Shri P.K. Pujari, Chairperson

Dr. M. K. Iyer, Member

Shri Indu Shekar Jha, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd & 16 Ors.

Parties present : Shri R.B. Sharma, Advocate, BRPL & BYPL

Shri Mohit Mudgal, Advocate, BRPL & BYPL

Shri S. S Raju, PGCIL Shri A. K. Verma, PGCIL Shri V.P Rastogi, PGCIL Shri Sanjay Srivastav, BRPL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of tariff from COD to 31.3.2019 in respect of combined assets under "Provision of Series Reactors in Northern Region". He submitted that instant asset was scheduled to be put into commercial operation on 18.2.2019 as per the Investment Approval dated 19.8.2016. The anticipated COD of the asset was 31.8.2018 and later vide affidavit dated 8.3.2019, the petitioner submitted that the instant asset has been split into two parts: **Asset-I:** 1 No. 400 kV 12 Ω Series Bus reactor at Mandola 400/220 kV (Powergrid) Sub-station along with associated bays and Asset- II: (i) 1 No. 400 kV 12 Ω , 75 MVAR Series Bus reactor at Ballabhgarh 400/220 kV (Powergrid) Sub-station along with associated bays, (ii) 1 No. Series Line Reactor of 12 Ω , 75 MVAR in Dadri-Mandola 400 kV, Ckt-I at Mandola Sub-station



(Powergrid) and (iii) 1 No. Series Line Reactor of 12Ω , 75 MVAR in Dadri-Mandola 400 kV, Ckt-I at Mandola Sub-station (Powergrid). These assets were put into commercial operation on 4.11.2018 and 7.12.2018 respectively. Accordingly, there is no time over-run. He submitted that the estimated completion cost of the instant assets is within the approved apportioned cost. Hence, there is also no cost over-run. He further submitted that vide affidavit dated 8.3.2019, COD letter, RLDC certificate, CMD certificate and CEA certificate and all other information as required under the 2014 Tariff Regulations have been furnished. He further submitted that vide order dated 30.4.2019, the Commission has allowed the tariff in respect of subject assets in terms of proviso (ii) of Regulation 7(7) of the 2014 Tariff Regulations and also directed to submit certain information. Pursuant to the directions of the Commission, petitioner vide affidavit dated 9.5.2019 has summited the required information. He submitted that all the information required for tariff determination of the assets is available on record and prayed that tariff may be allowed.

- 2. Learned counsel for BRPL submitted that the creation of these assets is primarily to safeguard the equipment which is beneficial for the petitioner. Therefore, the beneficiaries cannot be loaded with the capital cost and the cost should be borne by the petitioner.
- 3. After hearing the parties, the Commission reserved the order in the Petition.

By order of the Commission

sd/-(V. Sreenivas) Dy. Chief (Law)

